

**THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) :** (a) to (c). The matter is proposed to be discussed with the State Government at an early date.

**Utilisation of Money Allotted for defence production**

4324, **SHRI S. A. MURUGANANTHAM :** Will the Minister of DEFENCE be pleased to state :

(a) the steps taken to step up defence production; and

(b) whether the money allotted for defence production is fully spent ?

**THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) :** (a) Decisions to step up defence production are taken on the basis of reviews of requirements, which is a continuous process.

(b) Yes, by and large.

**Prosecution of Income Tax Officers**

4325, **SHRI S. A. MURUGANANTHAM :** Will the Minister of FINANCE be pleased to state :

(a) whether prosecution has been launched against some Officers of the Income-tax Department for possessing assets disproportionate to their known sources of income;

(b) if so, the number of Officers proceeded against on this account during the last three years; and

(c) the total assets of each of these Officers ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) :** (a) Yes, Sir.

(b) Two.

(c) The total value of assets disproportionate to the known sources of income was computed to be Rs. 59, 322.69 in one case and Rs. 1,48, 747.03 in the other.

**Supply of Base Oil to Producers of liquid Paraffin by I. O. C.**

4326, **SHRI M. KATHAMUTHU :** Will the Minister of PETROLEUM & CHEMICALS be pleased to state :

(a) whether one of the small-scale producers of liquid paraffin has threatened to take legal action against the Indian Oil Corporation for its failure to supply the base oil as specified in its delivery orders; and

(b) if so, the steps taken to ensure adequate supply of the base oil to the manufacturers of liquid paraffin ?

**THE MINISTER OF LAW AND JUSTICE, AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) :** (a) Yes, Sir.

(b) The base oil available for this purpose had marginally different specifications than those stipulated in this party's order and the supplies were therefore not acceptable to the party. The Indian Oil Corporation has since taken steps to import the base oil in accordance with this party's specifications.

**Joint Staff Committees in Defence Units**

4327, **SHRI S. P. BHATTACHARYYA :** **SHRI M. K. KRISHNAN :**

Will the Minister of DEFENCE be pleased to state :

(a) whether Government propose to set up Joint Staff Committees in all Units to look into the general welfare matters of civilians employed in Army Units; and

(b) if so, by when and if not the reasons therefor ?

**THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) :** (a) and (b). Unit Level Councils under the Joint Consultation and Compulsory Arbitration Scheme are functioning in Army Units, wherever permissible. In Units where these Councils are not permitted, welfare Committees are generally functioning to look after the welfare of the civilian employees.